

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(I.B.C)/588(CH)2021**  
**IA(I.B.C)/418(CH)2021**  
**IA(I.B.C)/417(CH)2021**  
**IA(I.B.C)/66(CH)2022**  
**IA(I.B.C)/580(CH)2022**  
**IA(I.B.C)/579(CH)2022**  
**IA(I.B.C)/739(CH)2023**  
**IA(I.B.C)/959(CH)2024**

**In**  
**CP(IB) No. 395/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Saber Papers Ltd.**

**...Respondent Corporate Debtor**

**Under Section: 7, 66(1), 43(1) r/w 44(1), 49(2), 60(5) IBC 2016**  
**Regulation: 44 (2), Liquidation Process Regulation, 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 14.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 02.07.2024.

Sd/-

**Court Officer**